

The Gazette of Meghalaya

EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 68

Shillong, Tuesday, April 1, 2025

11th Chaitra, 1947 (S. E.)

PART-IV

GOVERNMENT OF MEGHALAYA LAW (B) DEPARTMENT

NOTIFICATION

The 1st April, 2025

No.LL(B).146/2010/280. – Meghalaya Police (Amendment) Act, 2025 (Act No. 6 of 2025) is hereby published for general information.

MEGHALAYA ACT NO. 6 OF 2025

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 29th March, 2025.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 1st April, 2025.

MEGHALAYA POLICE (AMENDMENT) ACT, 2025

An

Act

to further amend the Meghalaya Police Act, 2010 (Act No. 7 of 2011)

Be it enacted by the Legislative of the State of Meghalaya in the Seventy-Sixth year of the Republic of India as follows:

Short title and Commencement.

- 1. (1) This Act may be called the Meghalaya Police (Amendment) Act, 2025.
 - (2) It shall come into force from the date of publication in the Official Gazette.

Amendment to Section 6.

2. For the existing Section 6 of the Meghalaya Police Act, 2010 (Meghalaya Act No. 7 of 2011) the following shall be substituted, namely:-

"6. Selection and minimum tenure of DGP.-

- (1) The Director General of Police (Head of Police Force) of the State Shall be selected by the State Government from amongst the three eligible senior most Officers of the Cadre who have been empanelled for promotion to that rank by the Union Public Service Commission on the basis of their length of service, very good record and range of experience for heading the police force.
- (2) The Director General of Police so appointed should have a minimum tenure of 2 (two) years irrespective of the date of superannuation.

Provided that the Director General of Police may be relieved of his responsibilities from the post before the expiry of his tenure by the State Government in consultation with the State Security Commission consequent upon:-

- (a) any action taken against him under the All India Services (Discipline and Appeal) Rules; or
- (b) conviction by a court of law in criminal offence or where charges have been framed by a court in a case involving corruption or moral turpitude; or
- (c) punishment of dismissal, removal, or compulsory retirement from service or of reduction to a lower post, or imposition of any other penalty other than censure awarded under the provisions of relevant Acts and Rules; or
- (d) suspension from service in accordance with the provisions of the rules; or
- (e) incapacitation by physical or mental illness or otherwise becoming unable to discharge his functions as the Director General of Police;
- (f) promotion to a higher post under either the State or the Central Government, subject to the Officer's consent to such a posting;
- (g) inefficiency or negligence or misdemeanor *prima facie* established after preliminary enquiry:

Provided that in public interest the State Government may transfer the Director General of Police as may be deemed appropriate to meet any contingency".

Amendment to Section 44.

The existing sub section (b) of Section 44 of the Meghalaya Police Act, 2010 (Meghalaya Act No. 7 of 2011) shall be deleted.

M. M. SANGMA,

Joint Secretary to the Govt. of Meghalaya, Law (B) Department.